

CTUIL Comments on Draft Tariff Regulations, 2024

Sr. No.	Clause	Draft Amendment	Comments/suggestions
1	10 (4)	<p>In case of the existing projects, the generating company or the transmission licensee, as the case may be, shall continue to bill the beneficiaries or the long term customers at the capacity charges or the transmission charges respectively as approved by the Commission and applicable as on 31.3.2024 for the period starting from 1.4.2024 till approval of final capacity charges or transmission charges by the Commission in accordance with these regulations:</p> <p>Provided that the billing for energy charges w.e.f. 1.4.2024 shall be as per the operational norms specified in these regulations.</p>	<p>It has been observed that Intra-state trans. licensees whose assets have been included in ISTS system for billing and tariff as on 31st March of last tariff block was allowed to be billed, however, the tariff order for current tariff block was yet to be obtained by some of the licensees.</p> <p>Hence, it is proposed that the tariff of the intra-state licensee as on 31.03.2024 can be continued provided the Licensee at least filed the tariff petition within the stipulated time as per Regulation 9(2). Therefore, the following proviso may be added after clause 10(4):</p> <p><i>“Provided that intra-state licenses whose assets have been included in ISTS system for billing and petition for such assets has not been filed as per timeline specified in regulation 9(2), billing for such assets shall be discontinued after timeline of filing the petition specified in regulation 9(2).”</i></p>
2	10 (7)	<p>Subject to Sub-Clause (8) below, the difference between the tariff determined in accordance with clauses (3) and (5) above and clauses (4) and (5) above, shall be recovered from or refunded to, the beneficiaries or the long term customers, as the case may be, with simple interest at the rate equal to the 1 year SBI MCLR plus 100 basis points prevailing as on 1st April of the respective year of the tariff period, in six equal monthly instalments.</p> <p><u>Provided that the bills to recover or refund shall be raised by the generating company or the transmission licensees within 30 days from the issuance of the Order.</u></p>	<p>Bills for transmission assets of ISTS Licensees forming part of ISTS system are raised by CTUIL as per provisions of CERC Sharing Regulations. To adjust variations on account of any revision in transmission charges allowed by the Commission, Regulation 15 (2b) of Sharing Regulations,2020 provides as follows:</p> <p><i>“The second bill shall be raised in the months of June, September, December and March every year for the quarter ending on 31st March, 30th June, 30th September and 31st December</i></p>

	<p>Provided further that such interest, including that determined as per sub-clause (8) of this regulation shall be payable till the date of issuance of the Order and no interest shall be allowed or levied during the period of six-monthly instalments.</p> <p><u>Provided further that in case where money is to be refunded and there is a delay in the raising of bills by the generating company or transmission licensees beyond 30 days from the issuance of the Order, it shall attract a late payment surcharge as applicable in accordance with these regulations.</u></p>	<p><i>respectively to adjust variations on account of any revision in transmission charges allowed by the Commission, including incentives as applicable:</i></p> <p><i>Provided that under-recovery or over-recovery of any amount on account of such revision in transmission charges in respect of a billing period shall be billed by the Central Transmission Utility to DICs in proportion to their first bill (as calculated after factoring clause (2) of Regulation 13 of these regulations) in the relevant billing month."</i></p> <p>As per above regulation, bills for refund/recovery for ISTS charges are raised on quarterly basis by CTUIL and no ISTS Licensee is raising any bill to DICs. CTUIL raises the second bill after pooling under-recovery/over-recovery charges of all ISTS Licensees (RTM & TBCB). After receipt of payment from the DICs, same is disbursed to all RTM/TBCB licensees in the ratio of their under/over recovery amount included in the second bill. In case installments are allowed to DICs for assets of RTM licensee as per the regulations, the ISTS pool recovery shall be delayed and disbursement to all ISTS licensees (TBCB &</p>
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			<p>RTM) shall be pro-rata reduced, while the payment of arrear in installments is due to assets of RTM licensees.</p> <p>In view of above, the following proviso may be added after third proviso:</p> <p><i>“Provided that bill for recovery/refund for transmission assets forming part of ISTS system shall be billed by CTUIL as per provisions of CERC Sharing Regulations, 2020 and amendments issued from time to time.”</i></p>
3	67 (3)	<p>The transmission charges shall be calculated separately for part of the transmission system having different NATAF and aggregated thereafter, according to their sharing by the long term customers. The charges of the communication system shall be a part of the transmission charges and shall be shared by the long term customers.</p>	<p>Transmission Charges inclusive of incentive payable for a calendar month is to be calculated as per clause 67 (2) using certified trans. system availability (TAFM). If there is delay in obtaining availability certificate from RPC, ISTS Licensee may claim tariff based on normative availability factor (NATAF), provided the ISTS Licensee submits the requisite data to RPC. However, if availability certificate is not arranged by ISTS Licensee from RPC within 9 months from the end of the month, it is proposed that monthly charges be restricted to 50% of the MTC for that particular month. Accordingly, following proviso may be added after 67 (3):</p> <p><i>“Provided that if ISTS Licensee does not obtain the trans. system availability certificate within 9(Nine) months, only 50 % MTC shall</i></p>

			<i>be allowed for the particular month for which availability certificate has not been submitted and 50 % MTC already billed shall be recovered from the Licensee and refunded to the beneficiaries."</i>
4	76 (1)	Bills shall be raised for capacity charge and energy charge by the generating company and for transmission charge by the transmission licensee on a monthly basis in accordance with these regulations, and payments shall be made by the beneficiaries or the long term customers directly to the generating company or the transmission licensee, as the case may be:	<p>Bills for transmission assets of ISTS Licensees forming part of ISTS system under CERC Sharing regulations are raised by CTUIL as per provisions of CERC Sharing Regulations. ISTS Licensees are not raising any bill to DICs. Therefore, following proviso may be added after clause 76(1):</p> <p><i>"Provided that bill for transmission charges for transmission assets forming part of ISTS system shall be raised by CTU as per CERC Sharing Regulations and amendments issued from time to time."</i></p>
5	93 (1)	<p>Existing intra-state transmission lines other than Natural ISTS lines shall be considered as ISTS systems;</p> <p>Provided that these transmission lines are being used for evacuation and transfer of inter-state power on a regular basis as identified by CTU in consultation with the concerned RPC and RLDC;</p> <p>Provided further that such transmission system is under operation and appropriate metering system is in place to record flow of power;</p>	<i>Provided that STU shall put up a proposal to respective RPCs, who shall inturn forward the same to CEA mentioning that these transmission lines are being used for transfer of inter-state power. CEA in consultation with RPCs, CTU, NLDC and the RLDCs would examine and certify the proposal.</i>

		Provided further that a proper mechanism is in place for the maintenance of such a transmission system.	
6	93 (2)	<p>Existing Intra State lines which were planned as ISTS System shall also be considered as ISTS lines;</p> <p>Provided that such lines have not been developed for the sole purpose of the beneficiary(ies) of a single State;</p> <p>Provided further that such transmission system is under operation and appropriate metering system is in place to record flow of power;</p> <p>Provided further that a proper mechanism is in place for the maintenance of such a transmission system.</p>	No comments
7	93 (3)	CTU, in consultation with RLDC shall identify all such natural ISTS lines and non-ISTS lines which are utilized for ISTS power transfer after ascertaining that such nature of flow of power has become permanent.	Clause to be deleted.
8	93 (4)	No New ISTS lines shall henceforth be planned and developed by State Transmission Utility unless agreed by CTU in consultation with RPC and approved by the Ministry of Power.	No comments
9	93 (5)	<p>New transmission lines which have been conceived as ISTS lines at the planning stage shall be considered as part of the ISTS system;</p> <p>Provided that such lines have not been developed for the sole purpose of the beneficiary(ies) of a single State;</p>	<p>New transmission lines which have been conceived as ISTS lines at the planning stage shall be considered as part of the ISTS system;</p> <p>Provided that such lines have not been developed for the sole purpose of the beneficiary(ies) of a single State;</p> <p><i>Provided further that such transmission system is under operation and appropriate metering system is in place to record flow of power;</i></p>

		<p>Provided further that such transmission system is under operation and appropriate metering system is in place to record flow of power;</p> <p>Provided further that a proper mechanism is in place for the maintenance of such a transmission system.</p>	<p>Provided further that a proper mechanism is in place for the maintenance of such a transmission system <i>upon its COD.</i></p>
10	93 (6)	<p>Tariff of all such ISTS lines shall be approved based on provisions of these Regulations, and the fixed charges of such system shall be allowed based on the availability certified by respective RPCs and shall be allowed to be recovered as per the mechanism specified in CERC (Sharing of Inter-State Transmission Charges and Losses), 2020.</p>	<p>Following proviso may be added:</p> <p><i>“In case of availability certificate for such intra-state lines is not obtained by transmission licensee from RPC within 9 months, , only 50 % MTC shall be allowed for the particular month for which availability certificate has not been submitted and 50 % MTC already billed shall be recovered from intra-state Licensee and refunded to the beneficiaries.”</i></p>